

# NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI SHYAM BABU GAUTAM  
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI  
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP(C/ACT)/17/KOB/2023
SECTION	SEC 213,241 & 242 C/ACT R/W R.11 &81 NCLT.
NAME OF PARTIES	SADASIVAN PILLAI V/S ANANTH OIL EXTRACTIONS PRIVATE LTD AND 2 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	SHARAN SHAHIER, MOHAMMED FEBIN S, RAKHY BABY, EDWIN JOSEPH, AGNA JOY.
RESPONDENTS ADVOCATE/ PROFESSIONAL	CK KARUNAKARAN, KRISHNA SURESH , MEKHA MANOJ, KV KRISHNA KUMAR.

**22 March 2024**

## O R D E R

### **IA(C/ACT)/39/KOB/2024 in CP(C/ACT)/17/KOB/2023**

In view of the order passed today in CP(C/ACT)/17/KOB/2023, this present application stands **closed**.

### **IA(C/ACT)/138/KOB/2023 in CP(C/ACT)/17/KOB/2023**

In view of the order passed today in CP(C/ACT)/17/KOB/2023, this present application stands **closed**.

### **CAVEAT PTN/5/KOB/2023 in CP(C/ACT)/17/KOB/2023**

In view of the order passed today in CP(C/ACT)/17/KOB/2023, this present petition stands **closed**.

### **CP(C/ACT)/17/KOB/2023**

Learned Counsel, Mr. Sharan Shahier appears physically on behalf of the Petitioner. Learned Counsel, Mr. C K Karunakaran appears physically on behalf of the respondents.

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Counsel for both parties invited our attention to the settlement memo filed by the Petitioner. Copy of the Settlement agreement is also enclosed along with this settlement memo. The terms of the settlement are agreed by all the parties, who are consenting to the settlement. In terms of the settlement arrived between the parties, nothing remains due and payable by the respondents to the petitioner and with full satisfaction the settlement shall be complied with.

Accordingly, the counsels appearing for the parties submit that since the settlement has been arrived between the parties, they have instructions from their clients not to press the Company Petition bearing No. 17/KOB/2023. Accordingly, they have requested this bench to close the matter.

Taking note of the submissions of the counsel and the settlement arrived between the parties, this bench deems it fit and proper to close the main Company Petition.

With the aforesaid observations, this CP(C/ACT)/17/KOB/2023 stands **closed**.  
File be consigned to records.

All pending IAs and MAs stands closed.

**Sd /-**

**SHYAM BABU GAUTAM  
MEMBER (TECHNICAL)**

**Sd /-**

**T.KRISHNA VALLI  
MEMBER (JUDICIAL)**